

IN THE INCOME TAX APPELLATE TRIBUNAL
PUNE BENCH "B", PUNE – VIRTUAL COURT

BEFORE SHRI R.S. SYAL, VICE PRESIDENT
AND
SHRI PARTHA SARATHI CHAUDHURY, JUDICIAL MEMBER

ITA No.738/PUN/2019
निर्धारण वर्ष / Assessment Year : 2014-15

Varroc Polymers Pvt. Ltd.,
Gut No.99, Paithan Road,
Village Pharola,
Aurangabad – 431136

PAN : AABCM2508F

.....अपीलार्थी / Appellant

बनाम / V/s.

The Pr. Commissioner of Income-tax-2,
Aurangabad

.....प्रत्यर्थी / Respondent

Assessee by : Shri Kishore Phadke
Revenue by : Shri Deepak Garg, CIT

सुनवाई की तारीख / Date of Hearing : 16-07-2020

घोषणा की तारीख / Date of Pronouncement : 16-07-2020

आदेश / ORDER

PER PARTHA SARATHI CHAUDHURY, JM :

This appeal preferred by the assessee emanates from the order of the Ld. Pr.CIT-2, Aurangabad, dated 20.03.2019.

2. Before us, the assessee has filed a letter dated 13-07-2020, seeking withdrawal of the appeal. The relevant contents of such withdrawal letter, read as under :

“Appellant has filed an appeal on 08/05/2019 against order dated 20/03/2019, passed by learned PCIT-1, Aurangabad u/s 263 of ITA, 1961. Direction of the learned PCIT-1 is as follows,

“AO is directed that the assessment order should be reframed as per the provisions of the law, after considering proper facts and submissions of the assessee and also for necessary verification in the light of the observations made in 263 order, after affording proper opportunity to the assessee within the time allowed under ITA, 1961.”

After considering the appellants submissions, the learned AO on 25/12/2019 passed assessment order u/s 143(3) r.w.s. 263 of ITA, 1961 by **accepting** the assessed income. Since, assessed income is not disturbed, appellant wishes to withdraw the appeal filed before Hon'ble Pune ITAT.

Prayer – Considering the above, appellant request your goodself to kindly allow appellant to withdraw the appeal and oblige.”

3. On perusal of the above letter and having no objection from the side of ld. DR, we allow the request of the assessee to withdraw the appeal.

4. In the result, the appeal of the assessee is dismissed as 'withdrawn'.

Order pronounced in the open Court on 16th July, 2020.

Sd/-
R.S. SYAL
VICE PRESIDENT

Sd/-
PARTHA SARATHI CHAUDHURY
JUDICIAL MEMBER

पुणे / Pune; दिनांक / Dated : 16th July, 2020
GCVSR

आदेश की प्रतिलिपि अग्रेषित / Copy of the Order forwarded to :

1. अपीलार्थी / The Appellant.
2. प्रत्यर्थी / The Respondent
3. DR, ITAT, “B” Bench, Pune.
4. गार्ड फ़ाइल / Guard File.

//सत्यापित प्रति// True Copy// आदेशानुसार / BY ORDER,

वरिष्ठ निजी सचिव / Sr. Private Secretary
आयकर अपीलीय अधिकरण, पुणे / ITAT, Pune